

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R. A. No. 71/99

IN

O. A. No. 2809/97

New Delhi: this the 5th day of April, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Surendra Kumar Sharma,
S/o Sri Radhey Lal Sharma,
C-6/57, Harish Chandra Mathur Lane,
Connaught Place,
New Delhi

..... Applicant.

Versus

1. Union of India,
through its secretary,
Ministry of Communication,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.

2. Chief General Manager,
Mahagar Telephone Nigam Ltd.,
Khurushdh Lal Bhawan,
New Delhi.

3. Division Engineer (Horticulture Division),
T-3, Atul Grove Road,
New Delhi.

4. Senior Accounts Officer,
Telecom Horticulture Division,
New Delhi

..... Respondents.

ORDER (BY CIRCULATION)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Perused the RA.

2. None of the grounds contained therein bring it within the scope and ambit of section 22(3)(f) A.T. Act read with Order 47 Rule 1 CPC under which alone any order/decision of the Tribunal can be reviewed.

3. The R. A is rejected.

/ug/

S. R. ADIGE
VICE CHAIRMAN (A).